

Amendment Bill

Mr. Speaker: We shall see as we progress.

Shri Vajpayee (Balrampur): In the time is not sufficient the purpose of having a debate will be lost.

Mr. Speaker: I have always felt that if an hon. Member is not able to make out his point within 15 minutes he would not be able to make it out even in 150 minutes sometimes.

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill

Shri Jagjivan Ram: Sir, I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.15 hrs.

APPROPRIATION (RAILWAYS)
No. 3 BILL, 1960

The Minister of Railways (Shri Jagjivan Ram): Sir, I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for these services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for these services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill"

12.17 hrs.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move—

"That the Bill to amend the Supreme Court (Number of Judges) Act, 1956, as passed by Rajya Sabha, be taken into consideration."

Sir, this is a simple matter. When the Constitution was inaugurated in 1950, under article 124(1) the number of Judges was fixed at 7 besides the Chief Justice. It was found after about 5 or 6 years that the number was inadequate to cope with the work. Therefore, under the Act of 1956, the number of puisne judges was raised from 7 to 10. Thus, under the 1956 Act, in addition to the Chief Justice, there were 10 puisne judges of the Supreme Court of India. But, even this number has been found, now, to be insufficient to finish the work. There was one special reason for this.

Ordinarily, the work was increasing. As the House is aware, formerly there was the Labour Appellate Tribunal and that was abolished about

*Moved with the recommendation of the President.